

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

OA No. 061/798/2020

Dated: this the 18th day of September, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)**

1. Anjum Nisar Malik, aged 54 years, D/o Mr. Nisar Ahmed Malik, R/o Village Nagar, Bhaderwah, Tehsil and District Doda. Presently posted as Librarian, Govt. Degree College (Boys), Kathua.
2. Renuka Jasrotia , aged 45 years, W/o Sh. Dinesh Gupta, R/o Q. No.72, Gurha Bakshi Nagar, Tehsil and District Jammu. Presently posted as Librarian, Govt. Degree College, Billawar.
3. Arti Chadha, aged 46 years, D/o Sh. Rajinder Chadha, R/o H.No.116 Bakshi Nagar, Tehsil and District Jammu. Presently posted as Librarian, Govt. Degree College (Boys), Udhampur.
4. Neelam Manhas, aged 50 years, W/o Sh. Vijay Kumar, R/o 35-B, Extension Karan Nagar, Tehsil and District Jammu. Presently posted as Librarian, Govt. Gandhi Memorial Science College, Jammu.
5. Saroj Mengi, aged 54 years, W/o Sh. Anil Sadotra, R/o H.No.194, Kachi Chawni, Tehsil and District Jammu. Presently posted as Librarian, Govt. Degree College for Women, Udhampur.
6. Hans Raj, aged 46 years, S/o Sh. Titroo Ram, R/o Village Marta, Tehsil Ramnagar District Udhampur. Presently posted as Librarian, Govt. Degree College, Doda.

.....Applicants

(Advocate: Mr. Sheikh Najeeb)

Versus

1. Union Territory of Jammu & Kashmir through Secretary, Higher Education Department, Civil Sectt. Srinagar/Jammu.
2. Director (Colleges), Higher Education Department, J&K, Civil Sectt., Srinagar.

.....Respondents

(Advocate: Mr. Sudesh Magotra, DAG)

O R D E R (Oral)

Mr. Rakesh Sagar Jain, Member (J):

1. Admit.
2. Issue notice. Sh. Sudesh Magotra, DAG, accepts notice on behalf of the respondents. He seeks time to file counter affidavit.
3. However, applicants' counsel submitted that the applicants would be satisfied if the respondents are directed to decide his pending representation dated 24.02.2020 within a stipulated time period.
4. Respondents' counsel does not have any objection in disposal of the OA in the requested manner.

5. Accordingly, respondents are directed to decide representation dated 24.02.2020 filed by the applicant by passing a reasoned and speaking order within one month from the date of receipt of this order. This order shall be duly communicated to the applicant.
6. With the above directions, this OA stands disposed of accordingly. No costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

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